

**Before the Appellate Tribunal for Electricity  
( Appellate Jurisdiction )**

**IA Nos. 247 & 248 of 2013 in  
DFR No. 247 of 2013**

**Dated : 14<sup>th</sup> August, 2013**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. Rakesh Nath, Technical Member  
Hon'ble Mr. Justice Surendra Kumar, Judicial Member**

**In the matter of**

**D.P. Chirania ...Appellant(s)  
Versus**

**Rajasthan Electricity Regulatory Commission & Ors. ...Respondent(s)**

For the Appellant(s) : Mr. D.P. Chirania

**ORDER**

**I.A. Nos. 247 & 248 of 2013**  
*(Appl. for waiver of court fee & condonation of delay)*

The party in person did his best to convince this Tribunal on the maintainability of the Appeal. But we are not convinced. Therefore, he seeks permission to withdraw the Appeal with the liberty to file the fresh Appeal giving all the relevant particulars to make the Appeal maintainable.

Accordingly, the Applications are dismissed as withdrawn.

**(Justice Surendra Kumar)  
Judicial Member**

**(Rakesh Nath)  
Technical Member**

**(Justice M. Karpaga Vinayagam)  
Chairperson**

ts/mk